#### •121 Written Answers

the police associations will be allowed to function; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Necessary directives have been given 'to the Delhi Administration and all the Central Police Organisations *to* :set up Joint Consultative Machinery in the shape of Staff Councils for the iredressal of grievances °f Policemen.

(b) Yes, Sir.

(c) The following guidelines have been given for formation of police .associations:—

(i) Membership shall be restricted to serving policemen only. No outsiders, whether a Government servant or not, shall be entitled to membership or function as an office bearer of the Association or be connected with it in any advisory or other capacity.

(ii) Members shall not have the right to strike work or withhold their services Or otherwise delay the performance of their duties in any :nanner.

(iii) The Association shall not resort to any coercive method or agitation for obtaining redressal °f grievances.

(iv) The Association shall not do anything which may affect the efficiency of the force or undermine its dis:ip]ine.

(v) The Association shall be absolutely non-pjolitical in character and shall not be connected directly or indirectly with political activity of any kind.

#### Communal disturbances \*h ^Vest Ren-gal

### 341. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

#### to Questions

#### SHRI SYED AHMAD HASHMI: SHRT KISHAN LAL SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that communal riots have taken place in different parts of West Bengal in June this year, if so, what is the number of persons killed/injured in these incidents;

(b) if so, what were the causes of the communal troubles  $i_n$  that State:

(c) whether the Central Government have instituted any independent inquiries in these incidents, and

(d) what steps the Central Govern ment have taken or propose to take to root out the causes of such troubles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) A statement  $i_{\rm s}$  enclosed.

(c) The Central Government have the communal troubles in that State; Government with regard to the day to day developments. As the State Government have taken all necessary steps to control the situation, it is not considered necessary to institute any independent inquiry into these incidents.

(d) A High Powered Committee on Communal Harmony under the Chairmanship of Deputy Prime Minister (Defence) has been set up. This Coni-

mittee has met a number of times and is likely to submit its report shortly.

Teams cf officers from the Home Ministry recently visited number of States to make an assessment regarding the implementation of various decisions./suggestions based on the reports of the various Commissions of Inquiry/deliberations of the Committees of the National Integration Council and circulated by Government of India to the States/U. T. Admns. A Monitoring Cell has also recently been set-up in the Home Ministry to keep a watch on the progress in this regard.

The Union Home Minister has recently addressed a letter to all the Chief Ministers of States and Lt. Governors of Union-territory Administrations impressing upon them the need for removing^ on priority basis, the slow pace of implementation of the recommendations of the NIC and other related Commissions of Inquiry by the States. They have also been requested to give urgent consideration to some of the basic issues connected with communal situation e.g. review of the intelligence set-up in States/ UTs, givin<sub>s</sub> substantial representation to minority community in police forces, securing constructive co-operation from political parties, press and local organisations etc.

The Ministry of Home Affairs have also started holding officer-level Inter-State meetings to discuss measures to deal with communal situations. A meeting with the representatives of Governments of UP and Bihar was held on 18-6-79. Another meeting with the representatives of Governments of Maharashtra and Gujarat will be held on 22-7-1979.

#### Statement

Nadia (West Bengal)-

On account of series of dacoities in Hindu and Muslim houses, disputa over cattle, grazing of cattle on private land and intercommunity marriage, communal riot broke out in Karai-ghachi and 3 other villages in Chapra Police Station of Nadia district on 21st June, 1979 The State Government deployed State Armed Police and Units of Eastern Frontier Rifles and PAC in the affected areas. Curfew which was imposed in Krishnagar town or. 22nd June, 1979 has been gradually relaxed. The State Chief Minister also visited badly affected villages on 24th June, 1979. So far, on account of various incidents 23 persons belonging to both the communities were killed; 4 persons were killed in police firings. About 672 houses of both the communities were burnt. Till 25th June, 1979, 450 persons had been arrested. A sum of Rs. 5 lakhs has been sanctioned from the Chief Minister's Relief Fund for reconstruction of houses and other relief materials have also been distributed.

## Report of the Commission of Inquiry on Maruti

342. SHRI S. W. DHABE: SHRI GURUDEV GUPTA; SHRI PRASENJIT BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received report of the Commission of Inquiry on Maruti, if so, what are the salient features of the report; and

(b) what action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The report of the Commission of Inquiry <sub>0</sub>n Maruti Affairs has been received by the Government and is under examination.

# Expansion of capacity of Birla group-of industries

343. SHRI S. W. DHABE: SHRI GURUDEV GUPTA: SHRI PRASENJIT BARMAN:

Will the Minister of INDUSTRY bepleased to state:

(a) whether Government's attention has been drawn to the recent statement made by the spokesmen of Birla group of Industries refuting the allegations made by him regarding unauthorised expansion of capacity of Gwalior Rayon and other industries under the control of the Birla group;